

No. HCA-II 03/2014



**HIGH COURT OF KARNATAKA,
BENGALURU-560 001.**

DATE: 30th September, 2024

NOTIFICATION

Sub: Inviting sealed quotations for awarding Comprehensive Annual Maintenance Contract (CAMC) for UPS systems installed in the Home Offices of Hon'ble Judges, Ld. Registrars and Branches of this office – reg.

It is hereby notified that, High Court of Karnataka desires to invite sealed quotations from firms located in Bengaluru only who are dealing with CAMC of UPS systems, for awarding Comprehensive Annual Maintenance Contract (CAMC) for UPS systems installed in the Home Offices of Hon'ble Judges, Ld. Registrars and Branches of High Court of Karnataka.

Therefore, firms located in Bengaluru only, may submit their sealed quotations mentioning their lowest rate for maintenance of each UPS System consisting '01' No. of 3 KV inverter and '04' Nos. of 150AH batteries., inclusive of all taxes and charges as per following terms and conditions;

Terms and Conditions:

1. The phrase 'UPS System' in this notification means '01' No. of 3KV inverter and '04' Nos. of 150AH batteries.
2. The rate has to be quoted inclusive of all tax and charges for each UPS system. The rate once quoted in the quotation should not be increased during the CAMC period. The invoices along with the UPS service reports at the site of service must be submitted quarterly to this Office, for payment.
3. The number of UPS systems may increase or decrease depending upon the appointment/retirements of Hon'ble Judges. The updated list of UPS Systems installed in the locations must be collected from this office quarterly. Further, the successful firm shall attend services call within 04 hours from the time of registering the issue by this Office and any lapse from the firm, the High Court may make any alternate arrangement to set right the issue and the expenses incurred in that regard shall be borne by the successful firm.

4. The High Court of Karnataka reserves the right to cancel the contract at any time, if the CAMC service is found to be not satisfactory.
5. The High Court of Karnataka reserves the right to add/omit any terms and conditions at the time of execution of arrangement.
6. The payment will be made quarterly to the firm's Bank Account through Khajane-II platform of Government of Karnataka, only after all the said UPS systems serviced in due time.
7. The High Court does authorize itself to accept the lowest quotation or any quotation & reserves the right to accept or reject the quotation without assigning any reasons.

Further, on acceptance of the quotation, the successful firm shall execute a service level agreement for the period of 01 year in the format approved by the Hon'ble High Court of Karnataka.

The sealed quotation should reach the office of the Registrar General, High Court of Karnataka, Bengaluru – 560 001, not later than 15th October, 2024 at 05.00 p.m. Any quotations received after the due date and time shall not be considered and rejected outright. The sealed cover containing the quotation should be super-scribed with **“QUOTATION FOR COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT (CAMC) FOR UPS SYSTEMS INSTALLED IN THE HOME OFFICES OF HON'BLE JUDGES, LD. REGISTRARS AND BRANCHES AT HIGH COURT OF KARNATAKA”**.

The quotations will be opened on 16th October, 2024 at 12.30 P.M. in the Chambers of Registrar (Administration), High Court of Karnataka, Bengaluru.

BY ORDER,

**Sd/-
(NAGARAJA V.)
REGISTRAR (ADMINISTRATION)**